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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No.3088/91

New Delhi this the 13th Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.K. Singh, Member(A)

Sh. K. Ravindran,
S/o late Sh. I.G. Menoki,
R/o 174 Maitri Apartments,
Patparganj,
Delhi-92.

Sh. R.V.K. Kutty,
S/o Sh. TVR Varier,
R/o 411, Krishi Apartments,
Vikaspuri,
New Delhi.

Sh. V.S. Thakral,
S/o Sh. Inder Sain,
R/o 12/341 R.K. Puram,
New Delhi.

Sh. R.P. Aggarwal,
S/o late Sh. H.L. Aggarwal,
F-72/3 Andrews Ganj,
(Road No.3), New Delhi-49.

Petitioners

(By advocate Sh. B.K. Aggarwal)

versus

Union of India through
the Secretary,
Dept. of Personnel & Training,
North Block,
New Delhi.

Dept. of Agriculture,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi.

Respondents

(None for the respondents)

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

On 23.12.1991 this application was presented in this Tribunal. The petitioners came out with the allegation that on or before that day they were working as Under Secretary on ad hoc basis (Grade-1 of the Central Secretariat Service)

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in the Ministry of Agriculture. On the basis of interim order passed by the Supreme Court on 20.9.1991 in S.L.P. filed by the Union of India & Ors. against Amrit Lal & Ors., orders were passed by the respondents. The effect of the orders was that the petitioners had to be reverted. At that stage, the petitioners came to this Tribunal and on 24.12.1991 this Tribunal passed an interim order directing the respondents not to revert the petitioners from the post of Under Secretary.

No counter-affidavit has been filed despite the fact that the respondents have been duly served.

On 31.1.1991 the Supreme Court, while considering a contempt petition in the appeal of Union of India & Ors. Vs. Amril Lal & Ors., made it clear that such officers, if there be any who had been promoted before 20th September, 1991, shall not be reverted back. Admittedly the petitioners had been promoted on ad hoc basis before 20.09.1991. Therefore, in view of the said order of the Supreme Court, the petitioners will not be reverted. This petition has become infructuous in view of the aforesaid order of the Supreme Court. Accordingly, it is rejected.

No costs.

(B.K. Singh)

Member (A)

(S.K. Dhaon)

Vice-Chairman (J)

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